

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 413

IA/1148/ND/2024, IA/1070/ND/2024 in IB/746/ND/2023

IN THE MATTER OF:

Indian Bank	...	Applicant
Versus		
Monika Garg	...	Respondent

Under Section 95(1) of Insolvency & Bankruptcy Code, 2016.

Order delivered on 01.05.2024

CORAM:

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)**

**DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Mr. Rajesh Kumar, Mr. Anant Gautam,
Ms. Anani Achumi, Mr. Ankur Goyal, Advs.

For the Applicant (IA 1070): Mr. Mohit Chaudhary, Mr. Prakhar Mithal, Advs.

HYBRID HEARING (PHYSICAL & VC)

ORDER

IA/1148/ND/2024

Learned Counsel for the applicant and Learned Counsel for the Personal Guarantor are present physically. Learned Counsel for the Resolution Professional is present through video-conferencing and has submitted that they have already served a copy of the Report to the respondent. Respondent is directed to file reply/objection within a week, with a copy in advance to the opposite side.

IA/1070/ND/2024

This is an application filed under Rule 11 of NCLT Rules, 2016 seeking dismissal of CP (IB) NO. 746/2023 and recalling the order dated 20.12.2023.

Learned Counsel for the applicant-Ms. Monika Garg is present physically. Learned Counsel for the respondent-Indian Bank accepts notice. Learned Counsel for the applicant-Ms. Monika Garg is directed to serve a copy of the application to the Learned Counsel for the respondent-Indian Bank. Learned Counsel for the respondent-Indian Bank seeks some time to file reply. Seven working days' time are granted to respondent-Indian Bank to file reply, with a copy in advance to the opposite side. Let this matter be posted to 27.05.2024.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)